

TAVERNIER RESOURCES LIMITED

REGISTERED OFFICE: PLOT NO- 42 CTS NO 1(PT), VILLAGE DEONAR, NEAR MAHESH PHARMA, ANCILLARY IND ESTATE, GOVANDI MUMBAI – 400043 | **CIN:** L51909MH1994PLC193901
CONTACT: 8879382912 | **EMAIL ID:** tavernier.resources@gmail.com

Recommendations of the Committee of Independent Directors (“**IDC**”) of Tavernier Resources Limited (“**Target Company**” or “**TC**”) under Regulation 26(7) of Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 2011, as amended (“**SEBI SAST Regulations**”) in relation to the open offer to the Public Shareholders of the Target Company (“**Open Offer**”) made by Amit Vedawala (“**Acquirer**”).

Sr. No.	Topic	Particular
1.	Date	June 10, 2024
2.	Name of the Target Company (TC)	Tavernier Resources Limited
3.	Details of the Offer pertaining to TC	The Open Offer is being made by the Acquirer to the Public Shareholders to acquire up to 15,54,540 Equity Shares representing the 26.00% of the Equity Share Capital of the Target Company at a price of ₹ 16.50/- per Equity Share, aggregating to a total consideration of ₹ 2,56,49,910 /- payable in cash in accordance with Regulation 9(1)(a) of the SEBI (SAST) Regulations.
4.	Name(s) of the acquirer	Amit Vedawala
5.	Name of the Manager to the offer	Vivro Financial Services Private Limited Vivro House, 11, Shashi Colony, Opp. Suvidha Shopping Center, Paldi, Ahmedabad – 380007. Gujarat. India. Tel. No.: +91 79 4040 4242 Email Id: investors@vivro.net Contact Person: Shivam Patel Website: www.vivro.net SEBI Registration No.: INM000010122 CIN: U67120GJ1996PTC029182
6.	Members of the Committee of Independent Directors	- Aditya Mhatre (Chairman) - Mayur Vora (Member) - Shailesh Vora (Member)
7.	IDC Member's relationship with the TC	- All IDC members are Non-Executive and Independent Directors of the Target Company. - None of the members of the IDC holds any Equity Share in the Target Company except Mayur Vora who holds 120 Equity shares in the Target Company. - None of the members of the IDC has any contracts or any relationship with the Target Company.
8.	Trading in the Equity shares/ other securities of the TC by IDC Members	No member of the IDC has traded in any of the Equity Shares/ other securities of the Target Company during the: 1. 12 (Twelve) months preceding the date of the PA. 2. Period from the date of the PA till the date of this recommendation.
9.	IDC Member's relationship with the acquirer	None of the members of IDC has any contract/ arrangement / relationship with the Acquirer.
10.	Trading in the Equity shares/ other securities of the acquirer by IDC Members	Not Applicable (as the Acquirer is an individual)
11.	Recommendation on the Open offer, as to whether the offer is fair and reasonable	The IDC is of the opinion that the Offer Price of ₹ 16.50 per Equity Share is fair and reasonable in terms of the SEBI (SAST) Regulations. However, the Public Shareholders of the Target Company should independently evaluate the Open Offer and market performance of the Target Company's Equity Shares and make their own informed decisions with respect to the Open Offer.
12.	Summary of reasons for the recommendation	The members of the IDC have perused the following offer documents for recommendation on the Open Offer: 1. Public Announcement dated February 23, 2024 (“ PA ”) 2. Detailed Public Statement published on March 1, 2024 (“ DPS ”), 3. Draft Letter of Offer dated March 6, 2024 (“ DLoF ”) 4. Letter of Offer dated June 05, 2024 (“ LoF ”) Based on the review of the offer documents, the members of the IDC have considered the following factors for making the recommendations: 1. The Acquirer intends to support the management of the Target Company in their efforts towards the sustained growth of the Target Company. 2. The Acquirer shall be classified as the promoter of the Target Company and the existing promoters shall cease to be promoter of the Target Company in accordance with SEBI (SAST) Regulations and SEBI (LODR) Regulations. 3. The Equity Shares of the Target Company are infrequently traded on BSE in terms of Regulation 2(1)(j) of the SEBI SAST Regulations. 4. The Offer Price is in accordance with 8(1) and 8(2) of the SEBI SAST Regulations.
13.	Disclosure of Voting Pattern	The recommendations were unanimously approved by the members of IDC.
14.	Details of Independent Advisors, if any.	None
15.	Any other matter(s) to be highlighted	None

“To the best of our knowledge and belief, after making the proper enquiry, the information contained in or accompanying this statement is, in all material respect, true and correct and not misleading, whether by the omission of any information or otherwise and includes all the information required to be disclosed by the Target Company under the SEBI SAST Regulations.”

**For and on behalf of the Committee of Independent Directors of
Tavernier Resources Limited**

Sd/-

Aditya Shashikant Mhatre

Chairman - Committee of Independent Directors

DIN: 08279385

Date: June 10, 2024

Place: Mumbai

AdBaaz

FROM PAGE 1

Modi retains A-team...



Prime Minister Narendra Modi chairs the first meeting of his new Cabinet, on June 10

PTI PHOTO

THE RESPONSIBILITIES GIVEN to Khattar is an unmissable signal to Haryana, where Assembly elections are due in four months and the BJP is on a sticky wicket especially since the party's tally halved from 10 to five in the Lok Sabha elections and a resurgent Congress is knocking on the doors.

Accommodating allies whom he needs for stability in the government, Modi has allocated the key civil aviation portfolio to young TDP minister K Ram Mohan Naidu. Inciden-

tally, the TDP had got the same ministry in 2014 as well when the Chandrababu Naidu-led party was a member of the ruling NDA.

While the TDP got Civil Aviation, JD(S) H D Kumaraswamy was given heavy industries and steel, Heavy a key infrastructure portfolio. There were reports that the JD(S) was pushing for agriculture but the BJP sought to keep it for itself, significant since one of the key issues which had come up during the election campaign was farmer distress.

BJP president J P Nadda, who returned to the Modi Cabinet, has been given the health ministry yet again along with chemicals and fertilisers. While Piyush Goyal retained commerce and industry, Dharmendra Pradhan was given education again. There is no change in the portfolios of Bhopender Yadav who was given environment, forests and climate change again and Hardeep Singh Puri who has retained petroleum and natural gas and lost housing and urban affairs.

The BJP retained another key infrastructure ministry, ports, shipping and waterways, which stayed with Sarbananda Sonowal. Similarly, the BJP has kept railways. Ashwini Vaishnaw has been given that portfolio along with information and broadcasting and Broadcasting and electronics and information technology.

HAM's Jitan Ram Manjhi has been given micro, small and medium enterprises, JD(U)'s Rajiv Ranjan alias Lalan Singh the portfolios of panchayati raj

and fisheries, and Chirag Paswan food processing industries.

Shiv Sena's Jadhav Prataprao Ganpatrao, who is a Minister of State with independent charge has been given the Ministry of Ayush and MoS charge in the Ministry of Health and Family Welfare.

Similarly, RLD's Jayant Chaudhary — another MoS (independent charge) — has been given Ministry of Skill Development and Entrepreneurship and MoS charge in the Ministry of Education.

The portfolios of some Ministers have been switched. So Giriraj Singh has been moved to Textiles from Rural Development and Panchayati Raj; Jyoti-raditya Scindia to Communications from Civil Aviation; Gajendra Singh Shekhawat to Culture and Tourism from Jal Shakti; Kiren Rijji from Earth Sciences to Parliamentary Affairs and Minority Affairs; Mansukh Mandaviya to Labour and Employment and Youth Affairs Sports from Health; G Kishan Reddy to Coal and Mines from Culture and Tourism. C R Paatil is the new minister for Jal Shakti.

Statistical system set to be overhauled to better...

"WE ALSO WISH to reduce the time taken to conduct the survey, and subsequently release the results," said an official.

The delay in release of essential macro data and frequent revisions has a major impact on the policy making exercise of the government, say economists. The GDP data for instance is crucial for the Budget making process, as well as monetary policy decisions. A sharp revision, either upwards or downwards, may create a situation of error, and can dent the policy's

impact. "Strengthening the statistical system to revamp GDP and employment data to increase the reliability is a very good move," said Lekha Chakraborty, professor, National Institute of Public Finance and Policy (NIPFP). "Significant components of GDP are extrapolated due to outdated data," she said. This is perhaps why discrepancy exists

Discrepancy is a component within the national income data. In the expenditure method, it's that column which

reflects the amount within GDP that has not been allocated to other components, such as investments or consumption. Notably, in FY24, due to its size, discrepancy added 4.2 percentage points to growth, which came in at 8.2%, say economists. The statistics ministry is aiming to reduce the quantum of discrepancy, and is holding consultations.

FE had reported earlier that the National Sample Survey Office (NSSO) is likely to undertake many more surveys, on the

request of other ministries. Earlier in FY24, several ministries including agriculture, commerce, labour, tourism and health had separately written to the statistics ministry for technical support for these addi-

tional statistical exercises. The areas covered in the surveys include tourism footfall surveys of different states, ailments among the elderly and price estimation of industrial inputs, an official had told FE earlier.

Cabinet nod to 30 mn houses under PMAY

FE HAD REPORTED earlier that under the revamped (PMAY-Gramin), the cash support will likely be enhanced to around ₹2.3-2.4 lakh/housing unit from ₹1.2-1.3 lakh in the previous scheme, due to cost escalation. The government will likely build another 2 million affordable houses in the next five years. The Centre will also launch a revamped urban affordable housing keeping in mind the escalation in costs. Accordingly, it may unveil a new ₹60,000 crore interest subsidy scheme for the urban poor and middle class for five years. It may offer interest subvention of 3-6% per annum on home loan amounts up to ₹5 million. The extant scheme offered interest subvention for home loans up to ₹18 lakh.

The carpet area will likely be much higher than under the



new scheme compared with the earlier Credit Linked Subsidy Scheme (CLSS) for the urban poor under the Pradhan Mantri Awas Yojana-URBAN (PMAY-U).

Under the CLSS scheme of PMAY-U, the Centre was giving an interest subsidy of 6.5% for home loans of up to ₹6,00,000 for the economically weaker sections, 4% and 3% on loan amount of ₹6,00,000-12,00,000 and ₹12,00,000-18,00,000 to beneficiaries belonging to MIG-I (160 sqm) and MIG-II (200 sqm) categories respectively for acquisition/constructions of houses (including re-purchase).

We, RADHA SUBRAMANIAN alias M RADHA (PAN AYPS642A), SAI R KRISHNA alias K SAI RAMESH (PAN AWXP2770N) and RANGANAYAKI alias THANGAMANI (PAN AKPEM9512D) are jointly holding 4 share of Face Value Rs. 100/- in Bosch Limited (formerly: Motor Industries Company Limited) having its registered office at Hosur Road, Adugodi, Bangalore - 560030 in Folio R00842 bearing Share Certificate Numbers 00015094, 00068096 and 00254978 with Distinctive Numbers from 1267316 - 1267316, 1749101 - 1749101 and 3509697 - 3509698. We hereby give notice that the said Share Certificate(s) are lost and we have applied to the Company for issue of duplicate Share Certificates and exchange of the same with Face Value Rs. 10/- certificate. The public is hereby warned against purchasing or dealing in anyway with the said Share Certificates. The Company may issue duplicate Share Certificates if no objection is received by the Company within 30 days of the publication of this advertisement, after which no claim will be entertained by the Company in that behalf.

RADHA SUBRAMANIAN
SAI R KRISHNA
RANGANAYAKI
Folio No: R00842

Place: BENGALURU
Date: 11.06.2024

Balmer Lawrie Investments Limited
(A Government of India Enterprise)
Regd. Office: 21 N. S. ROAD, KOLKATA - 700 001
CIN: L65999WB2001GOI093759
E-mail: lahoti.a@balmerlawrie.com, Website: www.blinv.com

PUBLIC NOTICE OF POSTAL BALLOT THROUGH REMOTE E-VOTING

Members of Balmer Lawrie Investments Limited ("Company") are hereby informed that pursuant to Section 110 and Section 108 of the Companies Act, 2013 (the "Act") read with Rule 22 and Rule 20 of the Companies (Management and Administration) Rules, 2014 (the "Management Rules") and other applicable provisions of the Companies Act, 2013 & the Rules, Circulars, Notifications framed or issued thereunder (including any statutory modification(s) or re-enactment(s) thereof for the time being in force), General Circular Nos. 14/2020, 17/2020, 22/2020, 33/2020, 39/2020, 10/2021, 03/2022, 11/2022 and 09/2023 issued by the Ministry of Corporate Affairs ("MCA") dated April 8, 2021, April 13, 2020, June 15, 2020, September 28, 2020, December 31, 2020, December 8, 2021, May 5, 2022, December 28, 2022 and September 25, 2023 respectively ("MCA Circulars"), Regulation 44 of Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015, (the "Listing Regulations"), Secretarial Standard on General Meetings ("SS-2") issued by the Institute of Company Secretaries of India ("ICSI") and other applicable provisions, if any, the Company had initiated and completed the dispatch of Notice of Postal Ballot dated Tuesday, 28th May, 2024 along with Explanatory Statement on Monday, 10th June, 2024 (end of day), through Electronic Means to the members of the Company whose names appeared in the Register of Members / List of beneficial owners as received from Depositories as on the cut-off date i.e. Friday, 31st May, 2024 (end of day) for seeking the approval of the Members of the Company by way of Ordinary / Special Resolution(s) for the following:

- Splitting / Sub-dividing of one (1) Equity Share from face value of Rs. 10/- each into ten (10) Equity Shares of face value of Re. 1/- each
- Alteration of Capital Clause of Memorandum of Association (MOA) of the Company
- Alteration of Articles of Association (AOA) of the Company

The said notice is available on the Company's website at www.blinv.com, on the website of the Central Depository Services (India) Limited ("CDSL") at www.evotingindia.com and on the website of BSE Limited at www.bseindia.com. A person who is not a Member of the Company as on the cut-off date should treat this notice for information purpose only.

In furtherance to the same, the Members are hereby informed that:

- In accordance with Regulation 44(1) of Listing Regulations and Section 110 and 108 of the Act read with Rule 22 and Rule 20 of the Management Rules and the MCA Circulars, communication of the assent or dissent by the Members would take place through remote e-voting system only. Accordingly, the Company has engaged to provide remote e-voting facility to the Members of the Company whose names appeared in the Register of Members / List of beneficial owners as received from Depositories as on the cut-off date to cast their vote. Only a person whose name is recorded in the register of members or in the register of beneficial owners maintained by the depositories as of the cut-off date only shall be entitled to avail the facility of remote e-voting.
- The facility for remote e-voting will commence from Tuesday, 11th June, 2024 (09:00 am) and end on Wednesday, 10th July, 2024 (05:00 pm), remote e-voting shall not be allowed beyond the said date and time. Further, the remote e-voting module shall be disabled by CDSL after 05:00 pm on Wednesday, 10th July, 2024 for voting thereafter.
- Shri Navin Kothari, Practising Company Secretary, (Membership No. FCS - 5935, Certificate of Practice No. 3725) has been appointed as the Scrutinizer to ensure that the remote e-voting is conducted in fair and transparent manner.
- Members holding shares as on cut-off date i.e., Friday, 31st May, 2024 (end of day) may obtain the login id and password by sending a request at rtat@bseindia.com. However, if he/she is already registered with NSDL or CDSL may kindly follow the instructions for voting stated in notice.
- The shareholders whose e-mail addresses are not registered with the Company / Depositories / Depository Participant, may request for registration of e-mail id and for procuring user id and password for the remote e-voting on the aforesaid resolutions as per the process stated hereunder:
 - In case shares are held in physical mode, the Members are requested to update KYC through duly signed original hard copy of Form ISR-1 and Form ISR-2 to CB Management Service Private Limited, the Registrar and Share Transfer Agent Company at its office situated at P-22 Bondel Road, Kolkata 700019.
 - In case shares are held in demat mode, the Members are requested to contact the Depository Participant and carry out registration.
- The Results of the Postal Ballot, along with the Scrutinizer's Report, will be intimated to Bombay Stock Exchange Limited ("BSE Limited"), where the equity shares of the Company are listed, within 2 working days from the conclusion of the remote e-voting by the Chairman or any other person authorised by him. The Results of the Postal Ballot along with the Scrutinizer's Report will also be displayed on the Company's website at www.blinv.com, on the website of CDSL at www.evotingindia.com and at the Registered Office of the Company.
- In case of any query / grievance connected with the Postal Ballot through remote e-voting process, the Members are requested to contact:
 - Mr. Abhishek Lahoti, Company Secretary and Compliance Officer of the Company by writing at 21, Netaji Subhas Road, Kolkata - 700001 or by phone at 033-2222-5227 or through e-mail - lahoti.a@balmerlawrie.com or
 - Mr. Rakesh Dalvi, Sr. Manager, Central Depository Services (India) Limited (CDSL), A Wing, 25th Floor, Marathon Futrex, Mafatal Mill Compounds, N M Joshi Marg, Lower Parel (East), Mumbai - 400013 or by e-mail helpdesk.evoting@cdsindia.com or by calling toll-free number 1800 22 55 33.

For BALMER LAWRIE INVESTMENTS LTD.
Sd/-
Abhishek Lahoti
Company Secretary and Compliance Officer
Membership No- A25141

Date: 11th June, 2024
Place: Kolkata

MERCANTILE VENTURES LIMITED
CIN: L65191TN1985PLC037309
Regd. Office: 88, Mount Road, Guindy, Chennai - 600 032 Tel: 044-40432209
Email: admin@mercantileventures.co.in website: www.mercantileventures.co.in

NOTICE OF POSTAL BALLOT

Members are hereby informed that pursuant to the provisions of Section 110 of the Companies Act, 2013 (the "Act"), read with Rule 20 and 22 of the Companies (Management and Administration) Rules, 2014 (including any statutory modification(s) or re-enactment(s) thereof for the time being in force) as amended from time to time, read with General Circular No. 09/2023 dated 25th September 2023 and other circulars issued by the Ministry of Corporate Affairs and Regulation 44 of the Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015 and other applicable laws, Rules and Regulations, if any, the approval of members of Mercantile Ventures Limited (the "Company") is sought for the following Ordinary resolutions by way of remote e-voting ("e-voting") process:

S.No.	Description of Ordinary Resolutions
1	To consider and approve Material Related Party Transactions with M/s. Southern Petrochemical Industries Corporation Limited (SPIC)
2	To consider and approve the Material Related Party Transactions with M/s. South India Travels Private Limited (SITPL)

The Company has completed the dispatch of electronic copies of the Postal Ballot Notice along with the explanatory statement on Monday, June 10, 2024, through electronic mode to those Members whose names appear in the Register of Members or List of Beneficial owners as received from National Securities Depository Limited ("NSDL") and Central Depository Services (India) Limited ("CDSL") (collectively referred to as "Depositories") and who have registered their e-mail ids with the company, or depositories as on May 31, 2024 ("Cut-off Date"). Members are required to communicate their assent or dissent only through remote e-voting facility.

The Postal Ballot Notice along with explanatory statement can also be downloaded from the website of the Company- www.mercantileventures.co.in or website of stock exchange www.bseindia.com or on the website of CDSL www.cdsindia.com. Members can request for an electronic copy of the same by writing to the Registrars and Share Transfer Agent (RTA), Cameo Corporate Services Limited, Subramanian Building, 1 Club House Road, Chennai - 600 002, Email: investor@cameoindia.com or may contact the Company Secretary and Compliance Officer at the registered office of the Company at the address given above or through e-mail - cs@mercantileventures.co.in.

The Board of Directors of the Company has appointed M/s. B Chandra & Associates, Practising Company Secretaries, as the Scrutinizer for conducting the Postal Ballot through remote e-voting process in a fair and transparent manner.

In accordance with the applicable circulars issued by Ministry of Corporate Affairs the company is providing to its members the facility to exercise their right to vote only by electronic means (E-voting). The Company has engaged the services of CDSL for the purpose of providing e-voting facility to all its members.

Members whose names appear in the in the Register of Members or List of Beneficial owners as on the cut off date will only be considered for e voting. A person who is not a member as on cut off date should treat this notice for information purposes only.

The Company has engaged the services of Cameo Corporate Services Limited, Subramanian Building, 1 Club House Road, Chennai - 600 002 as Registrar and share Transfer Agents (RTA).

The detailed instructions on the process of remote e-voting including the manner in which the members have not registered their email addresses can register their e-mail address and/or vote is specified in the notice.

The remote e-voting period will commence on Tuesday, 11th June, 2024 (9.00 AM) and ends on Wednesday, 10th July, 2024 (5.00 PM). The remote e-voting facility shall be disabled thereafter. Once Vote is cast by a member change will not be allowed subsequently.

Members who have not registered their e mail id, to register the same in the following manner:

- Members holding shares in physical mode who have not registered/ updated their email address are requested to register the same with the company/ RTA by sending an email to cs@mercantileventures.co.in / investor@cameoindia.com.
- Members holding shares in dematerialized mode, who have not registered their email address with their Depository participant (s) are requested to get in touch with their depository participant with whom they maintain their demat account.

The manner of e-voting of members holding shares in physical mode, dematerialized mode and of those who have not registered their email ids are given in the postal ballot notice.

The resolutions, if passed with requisite majority by the members through Postal Ballot shall be deemed to be passed on the last date of the voting period i.e. 10th July, 2024. The result of Postal Ballot by remote e-voting will be announced on 12th July, 2024 at the Registered Office of the Company. The results along with the Scrutinizer Report shall be displayed at the Registered Office of the Company, intimated to the BSE and also be hosted on the Company's website and the website of CDSL www.evotingindia.com.

All grievances connected with the facility for voting by electronic means may be addressed to Mr. Rakesh Dalvi, Sr. Manager, (CDSL) Central Depository Services (India) Limited, A Wing, 25th Floor, Marathon Futrex, Mafatal Mill Compounds, N M Joshi Marg, Lower Parel (East), Mumbai - 400013 or send an email to helpdesk.evoting@cdsindia.com or cs@mercantileventures.co.in or call at toll free no. 1800 22 55 33.

For Mercantile Ventures Limited
Sd/-
N Rangaswami
DIN: 06463753
Whole-Time Director

Place : Chennai
Date : 10th June, 2024

Cognizant to acquire Belcan for \$1.3 bn

"SO, IT'S A cross-pollination of services on both sides and the leverage of distribution networks on both sides," Kumar added. "...That's the synergy we

see." Cognizant said that as part of the deal, Belcan would continue to be led by its CEO Lance Kwansniewski and operate as a unit of Cognizant. Cognizant,

which has a market value of \$33 bn, is looking to strengthen its offerings in specialised areas as it braces for a slowdown in spending from clients. REUTERS

**ICICI Prudential Asset Management Company Limited**
Corporate Identity Number: U99999DL1993PLC054135

Registered Office: 12th Floor, Narain Manzil, 23, Barakhamba Road, New Delhi - 110 001.
Corporate Office: ONE BKC, A - Wing, 13th Floor, Bandra-Kurla Complex, Bandra (East), Mumbai - 400 051; Tel: +91 22 2652 5000, Fax: +91 22 2652 8100, Website: www.icicipruamc.com, Email id: enquiry@icicipruamc.com
Central Service Office: 2nd Floor, Block B-2, Nirlon Knowledge Park, Western Express Highway, Goregaon (E), Mumbai - 400 063. Tel: 022 2685 2000 Fax: 022 26868313

Notice to the Investors/Unit holders of ICICI Prudential Long Term Bond Fund (the Scheme)
Notice is hereby given that ICICI Prudential Trust Limited, Trustee to ICICI Prudential Mutual Fund has approved the following distribution under Income Distribution cum capital withdrawal option (IDCW option) of the Scheme, subject to availability of distributable surplus on the record date i.e. on June 13, 2024*:

Name of the Scheme/Plans	Quantum of IDCW (₹ per unit) (Face value of ₹ 10/- each) \$#	NAV as on June 7, 2024 (₹ Per unit)
ICICI Prudential Long Term Bond Fund		
Quarterly IDCW	0.1940	12.3992
Direct Plan - Quarterly IDCW	0.2124	12.7529

\$ The distribution will be subject to the availability of distributable surplus and may be lower depending upon the extent of distributable surplus available on the record date under the IDCW option of the Scheme.
Subject to deduction of applicable statutory levy, if any
* or the immediately following Business Day, if that day is a Non - Business Day.
The distribution with respect to IDCW will be done to all the unit holders/beneficial owners whose names appear in the register of unit holders/Statement of beneficial owners maintained by the Depositories, as applicable under the IDCW option of the Scheme, at the close of business hours on the record date.

It should be noted that pursuant to payment of IDCW, the NAV of the IDCW option of the Schemes would fall to the extent of payout and statutory levy (if applicable).

For ICICI Prudential Asset Management Company Limited
Place: Mumbai
Date : June 10, 2024
No. 005/06/2024

Sd/-
Authorised Signatory

To know more, call 1800 222 999/1800 200 6666 or visit www.icicipruamc.com

Investors are requested to periodically review and update their KYC details along with their mobile number and email id.

To increase awareness about Mutual Funds, we regularly conduct Investor Awareness Programs across the country. To know more about it, please visit <https://www.icicipruamc.com> or visit AMFI's website <https://www.amfindia.com>

Mutual Fund investments are subject to market risks, read all scheme related documents carefully.

TAVERNIER RESOURCES LIMITED
REGISTERED OFFICE: PLOT NO- 42 CTS NO 1 (PT), VILLAGE DEONAR, NEAR MAHESH PHARMA, ANCILLARY IND ESTATE, GOVANDI MUMBAI - 400043 | CIN: L51909MH1994PLC193901
CONTACT: 8879382912 | EMAIL ID: tavernierresources@gmail.com

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4.	Name(s) of the acquirer	Amit Vedawala
5.	Name of the Manager to the offer	Vivro Financial Services Private Limited Vivro House, 11, Shashi Colony, Opp. Sudhika Shopping Center, Paldi, Ahmedabad - 380007, Gujarat, India. Tel. No: + 91 79 4040 4242 Email ID: investors@vivro.net Contact Person: Shivam Patel Website: www.vivro.net SEBI Registration No.: INM000010122 CIN: U67120GJ1996PTC029182
6.	Members of the Committee of Independent Directors	- Aditya Mhatre (Chairman) - Mayur Vora (Member) - Shailesh Vora (Member)
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9.	IDC Member's relationship with the acquirer	None of the members of IDC has any contract/ arrangement / relationship with the Acquirer.
10.	Trading in the Equity shares/ other securities of the acquirer by IDC Members	Not Applicable (as the Acquirer is an individual)
11.	Recommendation on the Open offer, as to whether the offer is fair and reasonable	The IDC is of the opinion that the Offer Price of ₹ 16.50 per Equity Share is fair and reasonable in terms of the SEBI (SAST) Regulations. However, the Public Shareholders of the Target Company should independently evaluate the Open Offer and market performance of the Target Company's Equity Shares and make their own informed decisions with respect to the Open Offer.
12.	Summary of reasons for the recommendation	The members of the IDC have perused the following offer documents for recommendation on the Open Offer: 1. Public Announcement dated February 23, 2024 ("PA") 2. Detailed Public Statement published on March 1, 2024 ("DPS") 3. Draft Letter of Offer dated March 6, 2024 ("DLoF") 4. Letter of Offer dated June 05, 2024 ("LoF") Based on the review of the offer documents, the members of the IDC have considered the following factors for making the recommendations: 1. The Acquirer intends to support the management of the Target Company in their efforts towards the sustained growth of the Target Company. 2. The Acquirer shall be classified as the promoter of the Target Company and the existing promoters shall cease to be promoter of the Target Company in accordance with SEBI (SAST) Regulations and SEBI (LODR) Regulations. 3. The Equity Shares of the Target Company are infrequently traded on BSE in terms of Regulation 2(1)(j) of the SEBI SAST Regulations. 4. The Offer Price is in accordance with 8(1) and 8(2) of the SEBI SAST Regulations.
13.	Disclosure of Voting Pattern	The recommendations were unanimously approved by the members of IDC.
14.	Details of Independent Advisors, if any.	None
15.	Any other matter(s) to be highlighted	None

"To the best of our knowledge and belief, after making the proper enquiry, the information contained in or accompanying this statement is, in all material respect, true and correct and not misleading, whether by the omission of any information or otherwise and includes all the information required to be disclosed by the Target Company under the SEBI SAST Regulations."

For and on behalf of the Committee of Independent Directors of Tavernier Resources Limited
Sd/-
Aditya Shashikant Mhatre
Chairman - Committee of Independent Directors
DIN: 08279385

Date: June 10, 2024
Place: Mumbai

AdBaz

